

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/021/00347/2021**

HYDERABAD, this the 29<sup>th</sup> day of April, 2021



**Hon'ble Mr. Ashish Kalia, Judl. Member**  
**Hon'ble Mr. B.V. Sudhakar, Admn. Member**

A. Joseph S/o Late A. Anthony,  
Aged about 58, Occ : Trackman (G.P.1800),  
R/o Rahmath Nagar, Kazipet, Warangal,  
Warangal District, Telangana State.

...Applicant

(By Advocate : Mr. Venkateshwarlu Kesamsetty)

Vs.

1.The Union of India rep. by its Secretary,  
Minister of Railway, Department of Railway of India,  
New Delhi.

2.The General Manager, South Central Railway,  
Secundrabad, Telangana State.

3.The Chief Administrative Officer (PHOD),  
South Central Railway, Secundrabad.

4.The Principal Chief Personal Officer (PHOD),  
South Central Railway, Railway Nilayam, Secundrabad.

5.The Principal Chief Engineer (PHOD),  
South Central Railway, Secundrabad.

6.The Divisional Railway Manager (PHOD),  
South Central Railway, Secundrabad.

....Respondents

(By Advocate : Mrs. Vijaya Sagi, SC for Railways)

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**ORAL ORDER**  
**(As per Hon'ble Mr.B.V.Sudhakar,Administrative Member)**



**Through Video Conferencing:**

The Original Application is filed challenging the action of the Respondents in not considering the case of the applicant for the post of Supervisor of P. Way in the existing vacancies.

2. Brief facts of the case are that the applicant was a Casual Labour (Loco) on 25-1-1981 and promoted as Trackman on 22.07.1984. He was regularized as a Gangmate on 4.5.1994 at Bidar and was promoted as P.W.M in the year 1994. The applicant further promoted as Supervisor / P. Way on 10.11.1999. The applicant made a representation dated 01.07.2020 and on 24.02.2021 for considering his case for promotion to the post of Supervisor of P. Way. As the same have not been disposed of, the OA has been filed.

3. The contention of the applicant is that juniors were promoted as Supervisors earlier to him by submitting fake documents which are questionable. The prayer of the applicant is that to consider and dispose of the applicant's representation dated 24-02-2021 in regard to his promotion to the post of Supervisor of P. Way.

4. Heard both the counsel and perused the pleadings on record.

5. The applicant has put in nearly 40 years of service. The dispute is about the promotion of the juniors to the applicant as Supervisor earlier to the applicant. The applicant has cited the names of S/Sri A.Narasinga Rao, M.Rudhra Reddy and M.Narasimha Reddy have been promoted earlier to the applicant as Supervisors. The applicant has submitted several representations for promotion to the post of Supervisor which have not been disposed of till date. Therefore we direct the Respondents to dispose of the applicant's representations dated 01.07.2020 and 24.02.2021 within a period of eight weeks from the date of receipt of a copy of this order by issuing a well reasoned speaking order as per the extant Rules.



6. With the above direction, the OA is disposed of at the admission stage vide order on separate sheets. No order as to costs.

**(B.V.SUDHAKAR) (ASHISH KALIA)**  
**ADMINISTRATIVE MEMBER                      JUDICIAL MEMBER**

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